

In the matter of the Companies Act, 2013 and Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

In the matter of Nucleus Stock Brokers Private Limited and Creative Global Stock Broking Private Limited and Creative Computer and Marketing Private Limited and CG Leasing (Bombay) Private Limited and Creative Polytex Private Limited and Dream Wisdom Construction Company Private Limited and Harmony Landmarks and Real Estate Private Limited and Creative Home Furnishing International Private Limited and Creative Estates Private Limited and their Respective Shareholders

In the matter of Sections 230 to Section 232 read with section 52 and other applicable provisions of the Companies Act, 2013

3. Learned Counsel for the Petitioner Company submit that in pursuance of Order dated 6th September, 2017 passed by this Tribunal in Company Scheme Application No 805 of 2017, meeting of the Equity Shareholders and Preference Shareholders of the Petitioner Company was convened and held at the registered office of the company

at 451-B, Kalbadevi Road, Mumbai – 400 002, Maharashtra, India on 12th October 2017 at 2.00 pm for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed Scheme of Arrangement and Amalgamation for demerger of Stock Broking Undertaking of Creative Global Stock Broking Private Limited (“Creative Global”) and vesting of the same into Nucleus Stocks Brokers Private Limited and merger of Creative Global, Creative Computer, CG Leasing (Bombay) Private Limited, Creative Polytex Private Limited, Dream Wisdom Construction Company Private Limited, Harmony Landmarks and Real Estate Private Limited and Creative Home Furnishing International Private Limited with Creative Estates Private Limited and their Respective Shareholders under Section 230 to 232 read with Section 52 of the Companies Act, 2013.

In the said meeting, the Scheme was approved by all Equity Shareholders and Preference Shareholders of the Petitioner Company.

4. The Counsel for the Petitioner Company submit that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies, Official Liquidator. No representation is received by the Petitioner Company from any Regulatory Authority till now.
5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. “Free Press Journal” in English and “Navshakti” in Marathi, both circulated in Mumbai.
6. The Petitioner Company to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the directions regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)